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EXTRAORDINARY

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PART II—Section 3—Sub-section (i)

प्रधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके ।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF HOME AFFAIRS

NOTIFICATIONS

New Delhi, the 14th December 1966

G.S.R. 1923.—In exercise of the powers conferred by section 2 of the Union Territories (Laws) Act, 1950 (30 of 1950), the Central Government hereby extends to the Union territory of Delhi, the Uttar Pradesh Prevention of Cow Slaughter Act, 1955 (Uttar Pradesh Act No. 1 of 1956), as in force in the State of Uttar Pradesh on the date of this notification, subject to the following modifications, namely:—

Modifications

In the said Act,—

- (1) for the words "Uttar Pradesh" wherever they occur except in the long title, preamble and sub-section (1) of section 1, the word "Delhi" shall be substituted;
- (2) in section 2,—
 - (i) after clause (b), the following clause shall be inserted, namely:—
“(bb) “Delhi” means the Union territory of Delhi;”;
 - (ii) for clause (e), the following clause shall be substituted, namely:—
“(e) “State Government” means the Administrator of the Union territory of Delhi appointed by the President under article 239 of the Constitution.”;

ANNEXURE

The Uttar Pradesh Prevention of Cow Slaughter Act, 1955. Uttar Pradesh Act No. 1 of 1956) as Extended to the Union Territory of Delhi.

An Act to prohibit the slaughter of cow and its progeny in Uttar Pradesh.

Whereas it is expedient to prohibit and prevent the slaughter of cow and its progeny in Uttar Pradesh;

It is hereby enacted in the Sixth Year of the Republic of India as follows:

1. **Short title, extent, and commencement.**—(1) This Act may be called the Uttar Pradesh Prevention of Cow Slaughter Act, 1955.

(2) It extends to the whole of Delhi.

(3) It shall come into force at once.

2. **Definitions.**—In this Act unless there is anything repugnant in the subject or context—

(a) "beef" means flesh of cow and of such bull or bullock, whose slaughter is prohibited under this Act, but does not include such flesh contained in sealed containers and imported into Delhi;

(b) "Cow" includes a heifer or calf;

(bb) "Delhi" means the Union territory of Delhi;

(c) "prescribed" means prescribed by rules made under this Act;

(cc) "competent authority" means the person or persons appointed in this behalf by the State Government by notification in the official Gazette to exercise the powers and functions of a competent authority under this Act or the Rules made thereunder for such area or areas and for such period as may be specified in the notification;

(d) "slaughter" means killing by any method whatsoever and includes maiming and inflicting of physical injury which in the ordinary course will cause death;

(e) "State Government" means the Administrator of Delhi appointed by the President under article 239 of the Constitution; and

(f) "uneconomic cow" includes stray, unprotected, infirm, disable, diseased or barren cow.

3. (1) Except as hereinafter provided no person shall slaughter or cause to be slaughtered, or offer or cause to be offered for slaughter—

(a) a cow, or

(b) a bull or bullock, unless he has obtained in respect thereof a certificate in writing, from the competent authority of the area in which the bull or bullock is to be slaughtered, certifying that it is fit for slaughter,

in any place in Delhi; anything contained in any other law for the time being in force or an usage or custom to the contrary notwithstanding.

(2) No bull or bullock, in respect of which a certificate has been issued under sub-section (1)(b) shall be slaughtered at any place other than the place indicated in the certificate.

(3) A certificate under sub-section (1)(b) shall be issued by the competent authority, only after it has, for reasons to be recorded in writing, certified that—

(a) the bull or bullock is over the age of fifteen years, or,

(b) in the case of a bull, it has become permanently unfit and unserviceable for the purpose of breeding and, in the case of a bullock, it has become permanently unfit and unserviceable for the purposes of draught and any kind of agricultural operation;

Provided that the permanent unfitness or unserviceability has not been caused deliberately

(4) The competent authority shall, before issuing the certificate under sub-section (3) or refusing to issue the same, record its order in writing.

(5) The State Government may, at any time, for the purpose of satisfying itself as to the legality or propriety of the action call for and examine the record of any case and may pass such orders thereon as it may deem fit.

(6) Subject to the provisions herein contained, any action taken under this section, shall be final and conclusive and shall not be called in question.

4. **Section 3 not to apply to diseased, or under experimentation cows.**—(1) Nothing in section 3 shall apply to the slaughter of a cow, bull or bullock—

(a) which is suffering from any contagious or infectious disease notified as such by the State Government; or

(b) which is subjected to experimentation in the interest of medical and public health research;

where the slaughtering is done in accordance with the conditions and circumstances to be prescribed.

(2) Where a cow or bullock is slaughtered for the reasons stated in clause (a) of sub-section (1) the person who slaughters or causes to be slaughtered such cow, bull or bullock shall within twenty-four hours of the slaughter, lodge information of the same at the nearest Police Station or before such officer or authority as may be prescribed.

(3) The carcass of the cow, bull or bullock slaughtered under clause (a) of sub-section (1) shall be buried or disposed of in such manner as may be prescribed.

5. **Prohibition on sale of beef.**—Except as herein excepted and notwithstanding anything contained in any other law for the time being in force, no person shall sell or transport or offer for sale or transport or cause to be sold or transported beef or beef-products in any form except for such medicinal purposes as may be prescribed.

Exception.—A person may sell and serve or cause to be sold and served beef or beef-products for consumption by a *bona fide* passenger in an air-craft or railway train.

6. **Establishment of institutions.**—There shall be established by the State Government or by any local authority, wherever so directed by the State Government, institutions as may be necessary for taking care of uneconomic cows.

7. **Levy of charges or fees.**—The State Government or the local authority, as the case may be, may levy such charges or fees as may be prescribed for keeping uneconomic cows in the institutions.

8. **Penalty.**—(1) Whoever contravenes or attempts to contravene or abets the contravention of the provisions of section 3 or 5 shall be guilty of an offence punishable with rigorous imprisonment for a term which may extend to two years or with fine which may extend to one thousand rupees or with both.

(2) Whoever fails to lodge the information in the manner and within the time stated in sub-section (2) of section 4 shall be guilty of an offence punishable with simple imprisonment for a term which may extend to one year or with fine which may extend to two hundred rupees or with both.

(3) In any trial for an offence punishable under sub-section (1) or sub-section (2) the burden of proving that the slaughtered cow belonged to the class specified in clause (a) of sub-section (1) of section 4 shall be on the accused.

9. **Offences to be cognizable and non-bailable.**—Notwithstanding anything contained in the Code of Criminal Procedure, 1898, an offence punishable under sub-section (1) of section 8 shall be cognizable and non-bailable.

10. **Power to make rules.**—(1) The State Government may make rules for the purpose of carrying into effect the provisions of this Act.

(2) Without prejudice to the generality of foregoing powers, such rules may provide for—

(a) the conditions and the circumstances under which cows, bulls or bullocks are to be slaughtered under sub-section (1) of section 4;

(aa) form of certificate, and the procedure for disposal of the applications under section 3;

- (b) the manner in which diseases shall be notified under sub-section (1)(a) of section 4; ...
- (c) the manner in which the information shall be lodged under sub-section (2) of section 4;
- (d) the manner in which and conditions under which beef or beef-products are to be sold or sold or served under section 5;
- (e) the matters relating to the establishment, maintenance, management, supervision and control of institutions referred to in section 6;
- (f) the duties of any officer or authority having jurisdiction under this Act, the procedure to be followed by such officer or authority; and
- (g) the matters which are to be and may be prescribed.

[No. F. 3/6/66-UTL-89.]

G.S.R. 1924.—In exercise of the powers conferred by section 16 of the Goa, Daman and Diu (Opinion Poll) Act, 1966 (38 of 1966), the President, in consultation with the Chief Election Commissioner, hereby fixes the 16th day of January, 1967, as the date on which an opinion poll shall be taken in accordance with the provisions of the said Act and the rules and orders made thereunder—

- (a) in relation to Goa, and
- (b) in relation to Daman and Diu.

[No. F. 10/52/66-SR.]

K. R. PRABHU, Jt. Secy.